IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1611/97.

Dt.of Decision: 03-12-97.

K.Sreenivasa Rae

.. Applicant.

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- The General Manager, Ordinance Factory Project, Yeddumailaram-502.205 Medak District, A P.
- The Employment Dfficer, Sangareddy, Govt. of A.P. Medak District.

.. Respendents.

Counsel for the applicant

: Mr.K.Sudhakar Reddy

Counsel for the respondents

: Mr.N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR (MEMBER (JUDL.)

Heard Mr.K.Sudhakar Reddy, learned counsel for the applicant and Mr.W.Satyanarayana for Mr.N.V.Raghava Reddy, learned counsel for the respondents.

- The applicant is an aspirant for the post of Chargeman 2. Gr-II (Technical) under the R-1. It is stated that R-1 vide his letter Ne.09106/GM/OFPM dated 18-11-97 has requested the R-2 te spensor the eligible candidates for filling up the post of Chargeman Gr-II (Technical). The applicant submits that he has registered his name with the employment exchange and the R-2 may not sponsor his name to the respondent No.1.
- The applicant relying upon the decision of the Hon'ble 3. Supreme Court in the case of Excise Superintendent, Malkapatnam, Krishna District Vs. KBN Visweswara Rag and Others (reported in 1996 (6) SCALE 676) has prayed for a direction to R-1 to consider his candidature even though his name has not been spensored by the R-2 along with the sponsored candidates.
- 4. Hence, the fellowing direction is given:-

The Respondent Ne.1 is directed to consider the candidature of the applicant if he submits an application within 7 days in advance from the date of commencement of the written test or viva-voce or both along with the spensored candidates.

With the above direction the OA is disposed of at the admission stage itself. No order as to costs.

> (B.S.JAT PARAMESHWAR) MEMBER (JUDL 3, 12,97)

> > Dated: The O3rd Dec. 1997. (Dictated in the Open Court)

RAJENDRA

MEMBER (ADMN.)

PRASAD)

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O.A.1611/97.

To

- The General Manager, Ordinance Factory Project, Yeddumailaram-205, Medak Dist.A.P.
- 2. The Employment Officer, Sangareddy, Govt.of A.P. Madak Dist.
- 3. One copy to Mr. K.Sudhakar Reddy, Advocate, CAT. Hyd.
- 4. One copy to Mr. N.V.Raghava Reddy, Addl.CGSC. CAT.Hyd.
- 5. One copy to Mr.P.Naveen Rao, Spl.Counsel for A.P.Govt. CAT.Hyd.
- 6. One copy to HBSJP.M.(J) CAT. Hyd.
- 7. One copy to D.R.(A) CAT. Hyd.
- 8. One spare copy.

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897,2197 B

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON BBE MR.JUSTICE. VICE-CHAIRMAN

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The Houble Md. B. S. Jaiforn werea: M(A)

DATED: 3/12/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 1611 97.

T.A.No.

(W.P.

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn
Dismissed for default
Ordered/Rejedted

No.order as to costs.

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केन्द्रीय प्रशासित संस्थितरण Conust Administrative Tribunal

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-9 DEC 1997

हर्दराबाद न्यामपीठ HYDENABAD BENCH